

district, Andhra Pradesh by the National Geophysical Research Institute and Geological Survey of India with the cooperation of Mineral Exploration Corporation; and

(b) if so, what are the details of the proposal and the amount sanctioned in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) No, Sir.

(b) Does not arise.

**Suspension of workers in the Horticulture Department, C. P. W. D.**

2359. SHRI CHATURANAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that certain workers of Horticulture Department, South Division of C. P. W. D. working in J. N. U. Campus area sometime back were charged for assaulting some of the supervisory staff;

(b) if so, whether the workers were convicted by various courts, if so, the details thereof;

(c) whether it is also a fact that the said workers who were dismissed from service had been reinstated and thereafter suspended; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes.

(b) Yes, The Metropolitan Magistrate Delhi convicted the accused workers and sentenced them to R. I. for 5 months under Section 186, R. I. for 3 months under Section 353 and R. I. for 4 months under Section 322 of I. P. C. All the sentences were to run concurrently. On their appeal, the Additional Session's Judge, New Delhi confirmed the conviction and sentences except the one under Section 332 of I. P. C., which was slightly modified to 3 months instead of 4 months as awarded by the Metropolitan Magistrate.

(c) and (d) The workers concerned filed Revision Petition in the High Court, Delhi and Hon'ble Court passed an order suspending the suspenses imposed on the Petitioners during the pendency of the Revision Petition on their furnishing Individual Bonds in the sum of Rs. 3000/- with surety of like amount to the satisfaction of the Trial Court. The C. P. W. D. Mazdoor Union also filed a dispute before the Assistant Labour Commissioner (Central). A Memorandum of Settlement was signed with them on 5-9-1986 under Section 12(3) of the I. D. Act, 1947. In view of the provisions of Section 33(2) of the I. D. Act, 1947, the workers have been deemed to be under suspension from the date of their dismissal. Departmental action has not yet been taken in view of pendency of the Revision Petition before the Delhi High Court.

Allotment of Government accommodation to dependents of retired Government servants

2360. SHRI F. M. KHAN: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1120 given in the Rajya Sabha on the 2nd August, 1985 and state:

(a) the number of cases where ward 3 of retired Government employees were granted concession of ad-hoc allotment of residential accommodation during the period of ad-hoc employment which were subsequently regularised without any break in service during the last three years;

(b) the number of applications received since November, 1985 from ad-hoc employees (who were subsequently regularised) for allotment of type I and II accommodation in Delhi on retirement of their parents and number of cases which are pending as on 1st November, 1986; and

(c) the reasons for keeping those applications pending so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) One.

(b) Nil.

(c) Does. wise.